

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

**LOK SABHA**  
**UNSTARRED QUESTION NO. 341**  
ANSWERED ON 17<sup>TH</sup> NOVEMBER, 2016

**AMENDMENT OF MOTOR VEHICLE ACT, 1988**

341. SHRI ANTO ANTONY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government is intended to bring amendment on the Motor Vehicle Act, 1988;
- (b) if so, the details thereof and the steps taken by the Government in this regard; and
- (c) the salient features of the proposed amendment bill?

**ANSWER**

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) Yes, Madam.

(b)&(c) A Cabinet note for amendment of the Motor Vehicles Act, 1988 was approved by Cabinet in its meeting dated 3<sup>rd</sup> August, 2016. The Motor vehicle Amendment Bill, 2016 was introduced in the Lok Sabha for consideration and passing on 9<sup>th</sup> August, 2016. The Bill has been referred to the Department – related Parliamentary Standing Committee on Transport, Tourism and Culture for examination and report. The main features of the Bill are to introduce best practices in the road Transport sector with a view to improve safety and mobility and strengthening enforcement. The Bill proposes to enhance the penalties, strengthen public transport, safeguarding Good Samaritans and enhancing customer care facility.

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